

**Central Administrative Tribunal
Jammu Bench, Jammu**



Hearing through video conferencing

T.A. No.62/6139/2020

Monday, this the 21th day of December, 2020

Hon'ble Mr. Rakesh Sagar Jain, Member (J)

Farah Deeba, Age 32 years,
D/o Abdul Rehman,
R/o Jan Mohalla, Shopian.

.....Applicant

By Advocate: Mr. Mohd. Ashraf Wani.

Versus

1. State of J&K through Secretary,
Services Selection Board,
Zum Zum Building Rambag
Srinagar/Sehkari Bhavan,
Near Bahu Plaza Jammu-J&K;
2. Secretary to Govt.,
Department of Law Justice and
Parliamentary Affairs,
Civil Secretariat,
Srinagar/Jammu J&K.

.....Respondents

(By Advocate: Mr. Rajesh Thapa, DAG)

O R D E R (ORAL)

Hon'ble Mr. Rakesh Sagar Jain, Member (J)



Learned counsel for applicant submits that this T.A. has become infructuous.

2. Mr. Rajesh Thapa, Learned Dy. Advocate General appearing for the respondents present.

3. In view of the submission made by learned counsel for applicant, the T.A. is dismissed on ground of having become infructuous. There shall be no order as to costs.

**(RAKESH SAGAR JAIN)
MEMBER (J)**

Asvs.